

HIGH COURT OF DELHI: NEW DELHI

No.250 /RG/DHC/2020

Dated: 06.08.2020

OFFICE ORDER

SUBJECT: PAYMENT OF COURT FEE CONSEQUENT UPON RESUMPTION OF PHYSICAL FILING OF NON-URGENT/ORDINARY MATTERS.

It is hereby informed to all the Members of the Bar and the litigants that physical filing of non-urgent/ordinary matters has now been permitted in this Court with the stipulation that all such matters shall be taken up for hearing only after the normal functioning of this Court is resumed. Such filing shall be accepted by the respective filing counters during the court-hours on all working days.

Since the Counters of the Stock Holding Corporation of India (SCHIL) have now become functional in the premises of Delhi High Court, it be ensured by all concerned that the requisite court fees is affixed/submitted while filing the matters, physically or through e-filing module. Henceforth, the Registry shall not accept or list cases, whether urgent or non-urgent, without payment of the requisite court fees.

All the concerned advocates/litigants-in-person, who had filed cases (urgent/non-urgent) on or after 25.03.2020 without court fees or with deficit court fees are also requested to procure requisite court fees for all such pending/disposed of cases and to submit the same at the respective filing counters

within 15 days. In the event of failure in this regard, such matter(s) shall be listed before the Hon'ble Court for appropriate orders/directions.

By Order

Sd/-

(Manoj Jain)

Registrar General

Endst. No.251-283/RG/DHC/2020 Dated:06.08.2020

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All District & Sessions Judges, Delhi.
10. The District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, IInd Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. Joint Registrar-cum- Secretary to Hon'ble the Chief Justice/ All Registrars/

- OSDs/Coordinator (DIAC).
27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
 28. The Deputy Registrar-cum-P.A. to Registrar General.
 29. Private Secretaries to all Hon'ble Judges.
 30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
 31. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
 32. Copy to be displayed on the Notice Board.
 33. Guard file.

**OFFICE OF THE DISTRICT & SESSIONS JUDGE-CUM-SPL. JUDGE (PC ACT)(CBI),
ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

No.Misc./Gaz./RADC/2020/E-8604-8651

Dated 7th August, 2020

E-copy of the order of the Hon'ble High Court of Delhi, New Delhi dated 6th August, 2020 received through e-mail where the Hon'ble High Court has directed that it be ensured by all concerned that the requisite court fees is affixed/submitted while filing the matters, physically or through e-filing module in the High Court. Henceforth, the Registry of the High Court shall not accept or list cases, whether urgent or non-urgent, without payment of the requisite court fees. The Hon'ble High Court has further directed that all the concerned advocates/litigants-in-person, who had filed cases (urgent/non-urgent) on or after 25.03.2020 without court fees or with deficit court fees in the High Court shall procure requisite court fees for all such pending/disposed of cases and to submit the same at the respective filing counters within 15 days failing which such matter(s) shall be listed before the Hon'ble Court for appropriate orders/directions. The order be forwarded digitally for information to :-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi, for information.
2. All the Ld. Judicial Officers, Rouse Avenue District Court, New Delhi.
3. The Director of Prosecution, CBI, Block No.3, II Floor, CGO Complex, Lodhi Road, New Delhi.
4. The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Courts, Delhi.
5. The Director, Directorate of Enforcement, New Delhi.
6. The Labour Commissioner, Civil Lines, Delhi.
7. The Commissioner of Police, Police Headquarter, Delhi.
8. The Chief Prosecutor, CBI/ACB, Rouse Avenue District Court, New Delhi.
9. The Officer-in-charge, Bail and Filing Section, RADC, New Delhi
10. The In-charge, Computer Branch, RADC, New Delhi for uploading on the official website.
11. The P.S./Reader to the undersigned.

This is computer generated copy and does not require signature.

**Sd/-
(Sujata Kohli)
District & Sessions Judge
cum-Special Judge(PC Act)(CBI)
RADC, New Delhi.**